

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GHRS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	GHRS Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	15/03/2018
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies- Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999DL2018PTC330996
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	2745/23, 2nd Floor, Beadon Pura, Karol Bagh, New Delhi-110005
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	09/07/2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name : Bhim Sain Goyal Address : M-215, Rear Ground Floor, Greater Kailash -II, New Delhi-110048 Contact No. : 98110 81491 Email Id : bsgoyal1@gmail.com Regn No. IBBI/IPA002/IPN000726/2018-19/12216
8.	LAST DATE FOR SUBMISSION OF CLAIMS	08/08/2022

Notice is hereby given that the GHRS Private Limited has commenced voluntary liquidation on 09th day of July, 2022.

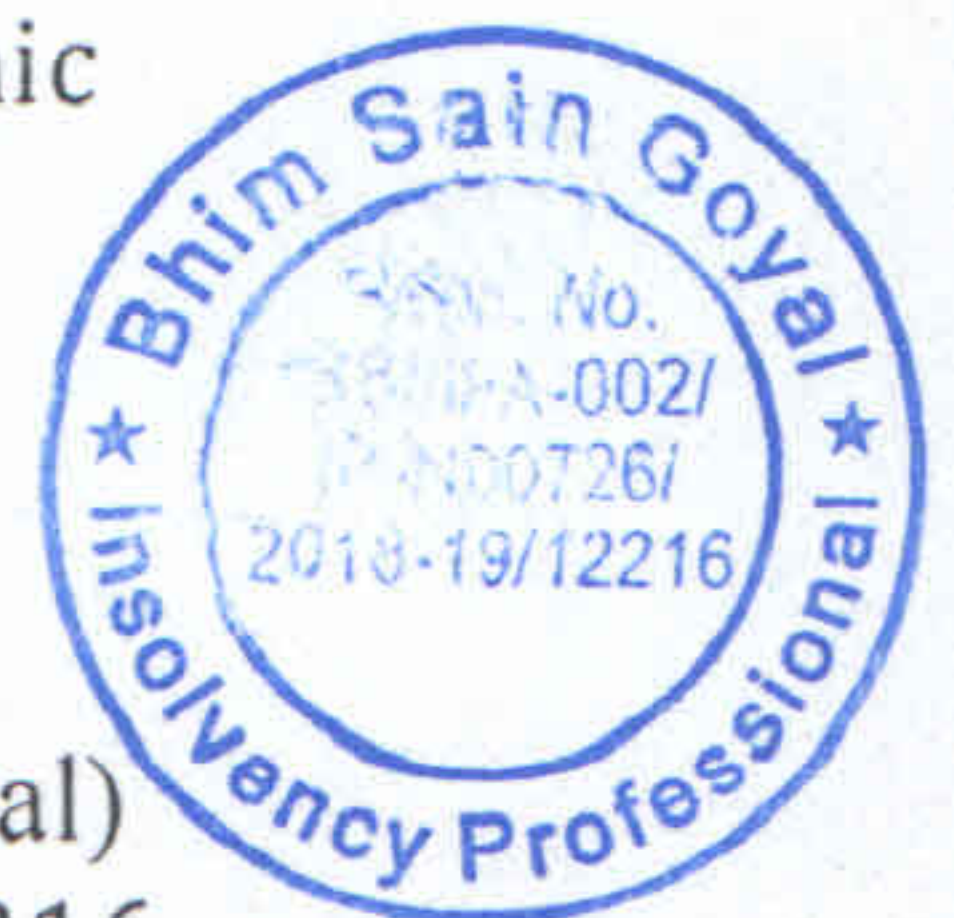
The stakeholders of GHRS Private Limited are hereby called upon to submit a proof of their claims, on or before 08th day of August, 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09/07/2022
Place: New Delhi

(Bhim Sain Goyal)
Regn No. IBBI/IPA002/IPN000726/2018-19/12216



FINANCIAL EXPRESS

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF GHR Private Limited

1. Name of Corporate Person	GHR Private Limited
2. Date of Incorporation of Corporate Person	15/03/2018
3. Authority under which Corporate Person is incorporated/ Registered	Registrar of Companies- Delhi
4. Corporate Identity Number/ Limited Liability Identity Number of Corporate Person	U74999DL2018PTC330996
5. Address of the Registered Office and Principal Office (if any) of Corporate Person	2745/23, 2 nd Floor, Beadon Pura, Karol Bagh, New Delhi-110005
6. Liquidation Commencement Date of Corporate Person	09/07/2022
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name : Bhim Sain Goyal Address : M-215, Rear Ground Floor, Greater Kailash -II, New Delhi-110048 Contact No. : 98110 81491 Email Id : Bsgoyal1@gmail.com Regn No. IBB/IPA002/IPN000726/2018-19/12216
8. Last Date for Submission of Claims	08/08/2022

Notice is hereby given that the GHR Private Limited has commenced voluntary liquidation on 09th day of July, 2022.
The stakeholders of GHR Private Limited are hereby called upon to submit a proof of their claims, on or before 08th day of August, 2022, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd-
(Bhim Sain Goyal)

Date : 09/07/2022
Place : New Delhi

Regn No. IBB/IPA002/IPN000726/2018-19/12216

Form No.5 DEBTS RECOVERY TRIBUNAL DRT/LKO
600/1, University Road, Hanuman Setu Temple, Lucknow- 226007
(Area of jurisdiction-Part of Uttar Pradesh and Uttarakhand)
SUMMONS FOR FILING REPLY & APPEARANCE BY PUBLICATION
O.A.No. 1204/2019 Date: 24.03.2022

Summons to defendants under Section 19(3) of the Recovery of Debts due to banks and financial institution Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure) Rules, 1993.

O.A. NO. 1204 of 2019

The Nainital Bank Ltd Vs. M/s Melar Health Care Pvt. Ltd. & Ors
To,

1. M/S Melar Health Care Pvt. Ltd., through its Directors. Registered Office 27, Bazar Lane, Jungpura, Bhagal, Delhi 110014. Factory at B-16/1, Meerut Road Industrial Area, Ghaziabad, U.P.
2. Satish Kumar Dixit, S/O Mr. Ramesh Chand R/o Flat No. T-22-SF, Eldico Residency, Sector-32 P-1, Greater Noida-(U.P.)
3. Asha Dixit W/o Mr. Satish Kumar R/o Flat No. T-22-SF, Eldico Residency, Sector-32 P-1, Greater Noida (U.P.)
4. Bal Krishna Sharma, S/O Mr. Khacheru Ram, II-E, 161, Nehru Nagar, Ghaziabad, (U.P.)

.. DEFENDANTS

In the above noted Original application you are required to file reply in Paper Book form in two sets along with documents and affidavits (if any) personally or through your duly authorised agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorised agent after publication of the summons and thereafter to appear before the Tribunal on **19.07.2022** at 10.30 A.M. failing which the application shall be heard and decided in your absence.

Sd/- Registrar, Debts Recovery Tribunal, Lucknow

SHIVALIK SMALL FINANCE BANK LTD.
Registered Office : 501, Salcon Aurum, Jasola District Centre, New Delhi - 110025
CIN : U65900DL2020PLC366027

POSSESSION NOTICE (for immovable property) Rule 8(1)

Whereas the undersigned being the Authorised officer of the Shivalik Small Finance Bank er. Shivalik Mercantile Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. and in exercise of Powers conferred under section 13(2) read with rule 8 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 29.03.2022 for loan A/c No. 101941001061 calling upon the 1. Late Raj Pal Singh (Borrower/Mortgagor/Deceased) Through Legal Heirs Known/Unknown Pooja (Widow) Mayank (Son) if Minor through Natural Guardian Pooja (Mother) Both R/o: H. No. 595 Holi Wala Mohalla, Vill Post Chipyana Buzurg, Distt. G.B. Nagar U.P.-201009 2. Late. Dhanno Devi (Co-Borrower/Deceased) Through Legal Heirs Known/Unknown R/o: H. No. 595 Holi Wala Mohalla, Vill Post Chipyana Buzurg, Distt. G.B. Nagar U.P.-201009 3. Pooja W/o Late Raj Pal Singh (Guarantor) R/o:



NAINITAL B

Branch - BH-8 Block, Bhagwati Sadan, Near Shalimar Bagh Police Station, Shalimarbagh, Delhi - 110088, Ph. No. 011-

POSSESSION NOTICE (FOR IMMOVABLE)

The undersigned being the authorized officer of Nainital Bank, Near Shalimar Bagh Police Station, Shalimarbagh, Delhi - 110088, in exercise of powers conferred under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice, calling upon the following borrowers/ guarantors mentioned in the said notice within 60 days from the date of the borrowers/guarantors have failed to repay the full amount of the loan/advance, to vacate the possession of the property/ies, described in the said notice, in respect of time available to redeem the secured assets.

Name & Address of Borrowers/Guarantors

1. Shrimati Shivani Nayak W/o Shri Sagar Kumar Nayak (Borrower), East Shalimar Bagh, Delhi - 110088. Also at : Santosh House, Shiva Lok Rice Mill, Bahadarabad, Haridwar, Uttarakhand-249402.
 2. Shri Sagar Kumar Nayak S/o Shri Rajendra Singh, (Borrower), Shalimar Bagh, Delhi - 110088. Also at : Santosh House, Hanu Lok Rice Mill, Bahadarabad, Haridwar, Uttarakhand-249402.
- (Issued Demand Notice dated 03.06.2021 for Rs. 13,75,000/- Seventy Five Thousand Six Hundred Seventy Nine only and interest & other expenses thereon with effect from 01.06.2021)
- Brief details of Property hypothecated/Mortgaged :** All Part of UG Flat 23, GF Pocket - 2 Block C-5, Sector 34, Rohini, Delhi - 110088. Registered on 04.01.2021. Vol No. 7752 on Page 167 to 170 at Sub Registrar VII New Delhi. by-Service Lane, On the North West by-Other Flats, On the South West by- Entry.

Place : New Delhi

Date : 12.07.2022

IL&FS Financial Services

IL&FS FINANCIAL SERVICES LTD.

THE IL&FS FINANCIAL CENTRE, 8TH FLOOR, PLOT C-22, G-BLOCK, Mumbai 400051

PUBLIC NOTICE - TENDER CUM AUCTION FOR [Rules 8 & 9 of Security Interest (Enforcement) Act, 2002]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s), "Noticee(s)" that the below described immovable property mortgaged to the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" Rs. 1,017,506,403 (Rupees One hundred one Crore seventy five lakhs six thousand four hundred and three) further interest, default/penal interest and other charges thereon at the contractual rate of interest, realization due to IL&FS Financial Services Ltd., the Secured Creditor from Corporate Guarantor(s), MNT Infratech Private Limited ("Corporate Guarantor"), Mr. Amit Investment Finance Company Private Limited, ("Corporate Guarantor/ Mortgagor"), Orane Buildwell Private Limited ("Corporate Guarantor/ Mortgagor"), Mr. Indem Multistar Projects Private Limited ("Corporate Guarantor").

IL&FS Financial Services Ltd., in exercise of the powers conferred under section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, has decided to sell, by way of e-auction, the immovable property as mentioned herein.

SCHEDULE

Sr. No.	Description of the Immovable property	Reserve Price (Rs.)
1.	* All those pieces or parcels of land, aggregating to 12 Bighas or 2.5 Acres situated at Village Chattarpur, Delhi as described below:	Rs. 82,67,50,000 (Rupees Eighty Two Crores Sixty Seven Lakhs and Fifty Thousand)
	SL. NO. KHASRA NO. TOTAL AREA (In Bigha) AREA BEING MORTGAGED (In Bigha)	
	1 1617/2 04-01 03-12	
	2 1618 04-16 04-04	
	3 1623 04-16 04-04	
	* All those pieces or parcels of land, aggregating to 06 Bighas 09 Biswas or 1.34 Acres (approx.) situated at Village Chattarpur, Delhi as described below:	Rs. 8,26,75,000 (Rupees Eight Crores Twenty Six Lakhs and Seventy Five Thousand)
	SL. NO. KHASRA NO. TOTAL AREA (In Bigha) AREA BEING MORTGAGED (In Bigha)	
	1 1617/2 04-01 00-09	
	2 1618 04-16 00-12	
	3 1622 04-16 04-16	

शिवालिक स्माल फाइनेंस बैंक लिमिटेड

पंजीकृत कार्यालय : 501, सैलकन औरम, जसोला डिस्ट्रिक्ट सेंटर, नई दिल्ली-110025
सीआईएन : U65900DL2020PLC366027

कच्चा सूचना (अचल सम्पत्ति हेतु) नियम 8(1)

लाभकारी ने प्रतिभूति हित अधिनियम, 2002 की विनियमित आस्तियों तथा प्रवर्तन के प्रतिभूतिकरण एवं
पुनर्स्थापना तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित धारा 13(2) के तहत प्रदत्त
के उपभोग में शिवालिक स्माल फाइनेंस बैंक लि. का अधिकृत प्राधिकारी होने के नाते 1. स्वर्गीय
श्री सिंह (कर्जदार/बंधककर्ता/पुत्रक) ज्ञात/अज्ञात कानूनी धारियों पूजा (विधवा) मयंक (पुत्र)
का अभिभावक पुजा (मां) के माध्यम से नाबालिग दोनों निवासी: मकान नंबर 595 होली
मोहल्ला, ग्राम पोस्ट धिपियाना बुजुर्ग, जिला जी.बी. नगर उ.प्र.-201009 2. धनो देवी (सह-
पुत्रक) ज्ञात/अज्ञात कानूनी धारियों के माध्यम से, निवासी: मकान नंबर 595 होली वाला
ग्राम, ग्राम पोस्ट धिपियाना बुजुर्ग, जिला जी.बी. नगर उ.प्र.-201009 3. पूजा पत्नी स्वर्गीय
श्री सिंह (गारंटर) निवासी: मकान नंबर 595 होली वाला मोहल्ला, ग्राम पोस्ट धिपियाना
बुजुर्ग, जिला जी.बी. नगर उ.प्र.-201009 4. रविन्द्र (गारंटर) निवासी: मकान नंबर 175 कालका गढ़ी,
जिला जी.बी. नगर उ.प्र.-201009 5. मे कथित सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में
सहित राशि रु. 37,95,622/- (रुपये सैंतीस लाख पचास हजार छः सौ बाईस मात्र) का
प्रदान करने के लिए कहते हुए एक ऋण खाता सं. 101941001061 के लिए मौज सूचना तिथि
हस्ताई, 2022 जारी की थी।

उपर के राशि के पुनर्भुगतान में असफल होने के कारण, कर्जदार/सहकर्जदार/जमानती/बंधककर्ता तथा
गारंटर को एतद्वारा सूचना दी जाती है कि कथित नियमों के नियम 8 के साथ पठित कथित अधिनियम की
धारा 13(4) के तहत उसे प्रदत्त शक्तियों के उपयोग में अधोहस्ताक्षरी ने नीचे वर्णित सम्पत्तियों पर 6 जुलाई,
2022 को सार्वजनिक कच्चा कर लिया है।

उपर/सहकर्जदार/जमानती/बंधककर्ता को विशेष रूप से एवं जनसामान्य को सम्पत्तियों के साथ कोई
व्यवहार न करने की चेतावनी दी जाती है और सम्पत्तियों के साथ किसी प्रकार का संव्यवहार रु.
5,622/- (रुपये सैंतीस लाख पचास हजार छः सौ बाईस मात्र) तथा उस पर व्याज के लिए
शिवालिक स्माल फाइनेंस बैंक लिमिटेड के प्रभार का विषय होगा।

उक्त आस्तियों को विमोचित करने के लिए उपलब्ध समय-सोमा के परिप्रेक्ष्य में कर्जदार का ध्यान अधिनियम
धारा 13 की उपधारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है।

प्रतिभूत आस्तियों का विवरण

मोल्ड आवासीय प्लॉट माप 190 वर्ग गज, खाता नं. 223, खेत नं. 463, ग्राम :
धियाणा बुजुर्ग, परगना एवं तहसील दादरी, जिला गौतम बुद्ध नगर, उ.प्र. में स्थित,
खेत नं. 1, जिल्द नं. 3207, पेज नं. 223/238, क्रम सं. 2810, कार्यालय उपरजिस्ट्रार
जी.बी. नगर में 14.02.2011 को पंजीकृत। मापित सम्पत्ति स्व. राजपाल सिंह
नाम से पंजीकृत।

पूर्व	विनेश का प्लॉट	पश्चिम	12 फीट चौड़ा रास्ता
उत्तर	विकास पुत्र नेत्रपाल का प्लॉट	दक्षिण	अन्य का प्लॉट/दीवार प्लॉट

दिनांक : 07.07.2022
स्थान : गौतम बुद्ध नगर

हस्ता - अधिकृत प्राधिकारी

शिवालिक स्माल फाइनेंस बैंक लिमिटेड

company with the name "Edelweiss Investment and Advisory Services
the name of the Company was changed to "Edelweiss Broking Limited"
to Ahmedabad, Gujarat vide order of the Regional Director dated June
information about our Company, please refer "General Information" and

09, Tel.: +91 79 6662 9900;

91 22 4504 6605

al@edelweissfin.com

@edelweissfin.com

fin.com

pag.com Tel: +65 6603 5130. For details of our Promoters,

AMOUNTING TO 1,500 MILLION WITH AN OPTION TO RETAIN OVER-
TO THE PROVISIONS OF SEBI NCS REGULATIONS, THE COMPANIES ACT,

ed as ACUTE double A rating with negative outlook) by

asis of date of upload of each application into the electronic book of the
s and conditions, please refer to the Prospectus dated June 29, 2022.

rs of the Company or Debenture Committee, subject to relevant approvals. Our
2, 2022. In terms of the Prospectus dated June 29, 2022, our Company is giving
on July 12, 2022. Application Forms for the Issue shall be accepted only from 10
AM to 3 PM (Indian Standard Time) and uploaded until 5 PM or such extended

mply blocking the fund in the bank account.

cheque will be accepted.

de account used for bidding is linked to their PAN

भारतीय कंटेनर निगम लिमिटेड CONTAINER CORPORATION OF INDIA LTD.

(भारत सरकार का उद्यम) (A Govt. of India Undertaking)
जनकपुर रोड, एनटीपीसी एनटीपीसी लिमिटेड, नोएडा, उत्तर प्रदेश, नई दिल्ली - 110020

ई-निविदा आमंत्रण सूचना

कॉन्कॉर निम्नलिखित कार्य के लिए एकल पैकेट प्रणाली में ई-निविदा आमंत्रित करता है:-

निविदा सं.	CON/EP/Area-I/DER/P.WAY/68155/2022-24
कार्य का नाम	मौजूदा बीजी टैंक का नवीनीकरण और आईसीडी दादरी में कॉन्कॉर साइडिंग का वार्षिक निवारक रखरखाव
अनुमानित लागत	₹ 75.18 लाख/-
समापन अवधि	एलओए जारी होने की तारीख के 15वें दिन से 18 महीने
ब्याना राशि	₹ 1,50,374/- (ई-भुगतान के माध्यम से)
निविदा दस्तावेज की लागत(अप्रतिदेय)	शून्य
निविदा प्रसंस्करण शुल्क (नॉन रिफंडेबल)	₹ 4000/- (जीएसटी अतिरिक्त जैसा लागू हो (ई-भुगतान के माध्यम से))
निविदा की किंग्री की तिथि (ऑनलाइन)	12.07.2022 (11:00 बजे से) 31.07.2022 (17:00 बजे तक)
निविदा जमा करने की तिथि और समय	01.08.2022 को 17:00 बजे तक।
निविदा खलने की तिथि एवं समय	02.08.2022 को 11:30 बजे।

वित्तीय पात्रता मानदंड कार्य की समान प्रकृति के संबंध में अनुभव आदि के लिए, कृपया वेबसाइट
www.concorindia.com पर उपलब्ध विस्तृत निविदा सूचना देखें, लेकिन संपूर्ण निविदा दस्तावेज केवल
वेबसाइट www.tenderwizard.com/CCIL से डाउनलोड किया जा सकता है। इसके अलावा, इस
निविदा में शुद्धिपत्र/परिशिष्ट, यदि कोई हो, केवल वेबसाइट www.concorindia.com
www.tenderwizard.com/CCIL और सेंट्रल प्राक्योरमेंट पोर्टल (CPP) पर प्रकाशित किया जाएगा।
इसके लिए समाचार पत्र प्रेस विज्ञापन जारी नहीं किया जाएगा। समूह महाप्रबंधक (ईजीनियरिंग)
फोन नंबर: 011-41222500

फॉर्म ए
सार्वजनिक सूचना
(भारतीय दिवाला एवं शोधन अग्रिमता बोर्ड के विनियम 8 के अंतर्गत)
(वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017)
जीएचआरएस प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1. कॉर्पोरेट व्यक्ति का नाम	जीएचआरएस प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के निगमन की तिथि	15.03.2018
3. प्राधिकरण जिसके तहत कॉर्पोरेट व्यक्ति निगमित/पंजीकृत है	कंपनी रजिस्ट्रार-दिल्ली
4. कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या/सीमित देयता पहचान संख्या	U74999DL2018PTC330996
5. कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	2745/23, दूसरी मंजिल, बीडनपुरा, करोल बाग, नई दिल्ली-110005
6. कॉर्पोरेट व्यक्ति के संबंध में दिवाला प्रारंभ होने की तिथि	09.07.2022
7. परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	नाम : भीम सेन गोयल पता : एम-215, रियर गार्डन प्लोर, गेट कैलाश-II, नई दिल्ली-110048 संपर्क नंबर: 98110-8149 ईमेल आईडी: Bsgoyal1@gmail.com पंजीकरण संख्या-IBBI/PA002/IPN000726/2018-19/12216
8. दावे प्रस्तुत करने की अंतिम तिथि	08.08.2022

एतद्वारा सूचना दी जाती है कि जीएचआरएस प्राइवेट लिमिटेड ने 09 जुलाई, 2022 को वैच्छिक परिसमापन
शुरू किया है।
जीएचआरएस प्राइवेट लिमिटेड के हितधारकों को 08 अगस्त 2022 को या उससे पहले क्रमांक संख्या 7 के सामने
उल्लिखित पते पर परिसमापक को अपने दावे का सबूत प्रस्तुत करने के लिए कहा जाता है।
वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी
हितधारक व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं।
दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

दिनांक: 09.07.2022
स्थान : नई दिल्ली

हस्ता/-

भीम सेन गोयल

पंजीकरण संख्या, IBBI/PA002/IPN000726/2018-19/12216

एनटीपीसी लिमिटेड (भारत सरकार का उद्यम)

कॉर्पोरेट पहचान संख्या : L40101DL1975GOI007966
पंजीकृत कार्यालय: एनटीपीसी भवन, कोर-7, स्कोप कॉम्प्लेक्स, 7, ईस्टीट्यूशनल एरिया,
लादी रोड, नई दिल्ली-110003 फोन : 011-24367072, फैक्स : 011-24361018
ईमेल : lsd@ntpc.co.in, वेबसाइट : www.ntpc.co.in

एनटीपीसी लिमिटेड के सम्मानित शेयरधारक कृपया ध्यान दें

कम्पनी अधिनियम, 2013 की धारा 124(5) और निवेशक शिक्षा एवं संरक्षण निधि प्राधिकरण
(लेखा, ऑडिट, अंतरण एवं प्रतिदाय) नियम, 2016 (आईईपीएफ नियम 2016) के अनुसरण में
किसी भी कंपनी को अप्रदत्त एवं अदावाकृत रही तथा इस राशि के अंतरण की तिथि से निरंतर
7 वर्षों की अवधि तक दावा रहित अप्रदत्त लाभांश राशि को केन्द्र सरकार द्वारा स्थापित निवेशक शिक्षा
तथा संरक्षण कोष (कोष) में हस्तांतरित करना अनिवार्य है।

इसके अलावा, कम्पनी अधिनियम, 2013 की धारा 124 (6) एवं आईईपीएफ नियम, 2016 के अनुपालन
में ऐसे सभी शेयरों को आईईपीएफ खाते में अंतरित किया जायेगा, जिसके लिए निरंतर सात वर्षों या
अधिक से लाभांश का भुगतान अथवा दावा नहीं किया गया है।

ऐसे शेयरधारक, जिनके शेयरों का लाभांश लगातार सात वर्षों से अदावाकृत या अप्रदत्त था तथा उन
शेयरों को आईईपीएफ प्राधिकरण के डीमेट खाते में अंतरित कर दिया गया है, का विवरण कम्पनी की
वेबसाइट : www.ntpc.co.in पर उपलब्ध है।

वित्तीय वर्ष 2014-15 के लिए रु 0.75 प्रति इक्विटी शेयर की दर से अंतरिम लाभांश का भुगतान दिनांक
13.02.2015 को किया गया था। कम्पनी अधिनियम, 2013 के प्रावधानों के अनुसार, उपरोक्त कथित
लाभांश की अप्रदत्त एवं अदावाकृत राशि 28.02.2022 को कोष में अंतरित होने के लिए देय हो गई थी
और उसे बाय में आईईपीएफ प्राधिकरण को हस्तांतरण कर दिया गया है। ऐसे धारकों के वह शेयर
जिनका लगातार सात वर्षों से लाभांश का भुगतान/दावा नहीं हुआ है, वह भी आईईपीएफ प्राधिकरण के
डीमेट खाते में हस्तांतरण के लिए बाध्य हैं।

शेयरधारक कृपया ध्यान रखें कि यदि राशि/शेयरों को कोष में अंतरित कर दिया जाता है तो
आईईपीएफ नियम, 2016 के अंतर्गत दी गई प्रक्रिया का अनुसरण कर उसे निवेशक शिक्षा तथा संरक्षण
कोष प्राधिकरण से वापस प्राप्त करने का दावा करना होगा।

शेयरधारक आईईपीएफ खाते को अंतरित किये जाने के लिए देय अदावाकृत/अप्रदत्त लाभांश/शेयरों के
संबंध में विस्तृत जानकारी के लिए वेबसाइट : www.ntpc.co.in के "निवेशक" खण्ड के अंतर्गत
"आईईपीएफ विवरण" को देख सकते हैं।

आईईपीएफ के पास अप्रदत्त/अदावाकृत लाभांश और शेयरों के लिए दावा प्रस्तुत करने की अनुवर्ती
अंतिम तिथियां निम्नानुसार हैं

वित्तीय	लाभांश का	लाभांश का %	दावा दाखिल करने
---------	-----------	-------------	-----------------